

By E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-16/2002/1572/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Dibya Jyoti Mahanta,
District & Sessions Judge,
Chirang, Kajalgaon

Dated Guwahati the 28th March 2019.

Sub: **Casual Leave along with Station leave permission.**

Ref:- Letter No.DJCH.I-5/2019/732 dated 28.03.2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 2(two) days on 29.03.2019 and 30.03.2019, along with headquarter leave permission from the afternoon of 28.03.2019 till the morning of 01.04.2019, has been ~~granted~~/rejected. The senior most Judicial officer at the station will remain in charge of your court and office in your absence.

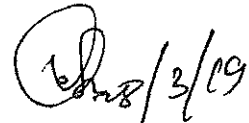
Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-16/2002/1573/1 dated 28.03.19
Copy to.

✓ 1. The Systems Analyst, Gauhati High Court.



JT. REGISTRAR (VIGILANCE)

